

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

**UNSTARRED QUESTION NO.4221
TO BE ANSWERED ON WEDNESDAY, THE 21ST MARCH, 2018**

FTCs in Jharkhand

†4221. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Fast Track Courts (FTCs) have been set up in Jharkhand;
- (b) if so, the details thereof;
- (c) whether the required funds have not been released to ensure overall smooth functioning of the said FTCs;
- (d) if so, the reaction of the Government thereto; and
- (e) the funds released for the State of Jharkhand for the said purpose during the last three years?

ANSWER

**Minister of State for Law & Justice and Corporate Affairs
(SHRI P.P. CHAUDHARY)**

(a) & (b): As per information received from the High Court of Jharkhand, at present, no Fast Track Court (FTC) is functional in the State of Jharkhand. However, 14 Courts with judicial officers of the rank of District & Additional Sessions Judge as Presiding Officers have been designated as FTCs for trial of cases related to witch (dayan) murder/torture, offences against women and rape. Out of these, presently 9 Courts are functional while 5 are not functional. The details of these courts are given as Annexure.

(c) to (e): Setting up of subordinate courts, which includes FTCs, falls within the domain of the State Governments who set up such Courts as per their need and resources, in consultation with the concerned High Courts.

However, the Union Government in its Memorandum to the 14th Finance Commission proposed setting up of 50 FTCs in the State of Jharkhand for a period of five years at a cost of Rs.115.11 crore to deal with all cases of heinous crimes like cases involving senior citizens, women, children, etc. and urged the State Government to use the additional fiscal space provided by the Commission in the form of enhanced tax devolution (from 32% to 42%) to meet such requirements.

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ANNEXURE

ANNEXURE REFERRED IN REPLY TO PARTs (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO.4221 TO BE ANSWERED ON 21ST MARCH, 2018 ASKED BY SHRI VIJAY KUMAR HANSDAK REGARDING FTCs IN JHARKHAND

Sl. No.	District	Number of Courts
Courts Designated and functional		
1	Ranchi	2
2	Dhanbad	3
3	Bokaro	2
4	East Singhbhum at Jamshedpur	1
5	Hazaribagh	1
Courts Designated but not functional		
1	Ranchi	1
2	Singhbhum West at Chaibasa	1
3	Khunti	1
4	Palamau	1
5	Simdega	1